

KARNATAKA LOKAYUKTA

NO:UPLOK-1/DE/437/2016/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 30-04-2019.

:: ENQUIRY REPORT ::**:: Present ::****(Lokappa N.R)**

**Additional Registrar of Enquiries-9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental enquiry against 1) Sri Y..B. Thalawar, Gram Panchayat Secretary, (Presently at Hiremallur gram Panchayat) and 2) Sri R.Gowdager, Gram Panchayat Secretary (Presently at Belagala Gram Panchayat), Uppanasi Gram Panchayat, Hangal taluk, Haveri District - reg.

Ref: 1) Government Order No. ಗ್ರಾಅಪ 509 ಗ್ರಾಪಂಚಾ 2016
ಬೆಂಗಳೂರು, ದಿ: 12/9/2016.

2) Nomination Order No: UPLOK-1/DE/
437/2016 Dated: 5/10/2016 of Hon'ble
Upalokayukta, Bengaluru.

* * * * @ * * * *

This Departmental Enquiry is initiated against 1) Sri Y..B. Thalawar, Gram Panchayat Secretary, (Presently at Hiremallur gram Panchayat) and 2) Sri R.Gowdager, Gram Panchayat Secretary (Presently at Belagala Gram Panchayat), Uppanasi Gram Panchayat, Hangal taluk, Haveri District (hereinafter referred to as the Delinquent Government Official for short "**DGO-1 and 2**").



In view of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 5/10/2016 cited above at reference No.2 has Nominated Addl. Registrar of Enquiries-9 to frame the charges and to conduct the enquiry against the aforesaid DGO. Additional Registrar of Enquiries-9 has prepared Articles of charges, statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied on in support of the charges. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

The Article of charges framed by the ARE-9 against the DGO is as under :

ANNEXURE-I
CHARGE

2. ಅ.ಸ.ನೌ ಆದ ನೀವು - ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಆಶ್ರಯ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ನಡೆದಿರುವ ಹಣ ದುರುಪಯೋಗಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತನಿಖಾಧಿಕಾರಿಗಳು ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ 1ನೇ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರೂ.1,23,422/-ಗಳ, 3ನೇ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರೂ.4.73 ಲಕ್ಷ, ಒಟ್ಟು ಮೊತ್ತ ರೂ.5,96,422/- ದುರುಪಯೋಗವಾಗಿರುವುದು ಹಾಗೂ 4ನೇ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೊಟೇಷನ್ ಮೂಲಕ ದರಪಟ್ಟಿಯಂತೆ ಬೋರ್‌ವೆಲ್ ನಿರ್ವಹಣೆಗಾಗಿ ಹಾಗೂ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೇ ನಿಯಮ ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ



ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ
ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

ANNEXURE-II

STATEMENT OF IMPUTATION OF MISCONDUCT:

3. ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:- ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನೀವು ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಯೋಜನೆ
ಅಡಿಯಲ್ಲಿ ಆಶ್ರಯ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆಯಲ್ಲಿ -

- 1) ಹಾವೇರಿಯ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಂಪನಿಯ ಹೆಸರಿನಲ್ಲಿ ನಕಲಿ ರಸೀದಿ ಪಡೆದು ಪಂಚಾಯಿತಿ
ಹಣವನ್ನು ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿರುತ್ತೀರಿ;
- 2) ಹಾನಗಲ್ ತಾಲ್ಲೂಕ್ ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮದ ದೊಡ್ಡಕೇರಿಯಲ್ಲಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್
ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗದಿಂದ ಆಗಿನ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ಸಚಿವರ ಆದೇಶದಂತೆ
ಬೋರ್‌ವೆಲ್ ತೆಗೆಸಿ ನೀರು ಕೊಟ್ಟಿದ್ದು, ಅದನ್ನು ಈಗ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಹಣದಲ್ಲಿ
ತೆಗೆದಿದ್ದೇವೆಂದು ಹೇಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಿಂದ ಖರ್ಚು ಹಾಕಿ ಹಣ ದುರ್ಬಳಕೆ
ಮಾಡಿರುತ್ತೀರಿ;
- 3) 2012-13 ರಿಂದ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಫೋರ್ಜರಿ
ಬಿಲ್ಲುಗಳನ್ನು ಮಾಡಿ ಸುಮಾರು ರೂ.4,50,000/- ಹಣ ದುರ್ಬಳಕೆ ಮಾಡಿರುತ್ತೀರಿ;
- 4) ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವ ಉಪ್ಪಣಿಸಿ, ಗುಡ್ಡದಮತ್ತಿ ಹಳ್ಳಿ ಹಾಗೂ
ಮಳೆಧಳ್ಳಿ ಗ್ರಾಮಗಳಿಗೆ ಬೋರ್‌ವೆಲ್ ಅಳವಡಿಸದೇ ಹಾಗೂ ಅನುದಾನ ಮತ್ತು ವೆಚ್ಚದ
ಬಗ್ಗೆ ತನಿಖೆ ನಡೆಸಲು ದೂರುದಾರರು ಕೋರಿದ್ದಾರೆ.

4. ದೂರಿಗೆ ಆಸನಾ 2 ಆದ ನೀವು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ಅದರಲ್ಲಿ ಬೇಸಿಗೆ
ಕಾಲವಿದ್ದರಿಂದ, ಕುಡಿಯುವ ನೀರಿನ ಬೋರ್‌ವೆಲ್‌ಗಳಿಗೆ ಅಂತರ್ಜಲ ಕೆಳಮಟ್ಟಕ್ಕೆ ಹೋಗಿ ಭತ್ತಿ
ಹೋಗಿದ್ದರಿಂದ, ಸಾರ್ವಜನಿಕ ಹಿತದೃಷ್ಟಿಯಿಂದ ಹಾಗೂ ಅಭಿವೃದ್ಧಿಗಾಗಿ, ಆ ವೇಳೆಯಲ್ಲಿ
ಚುನಾವಣಾ ನೀತಿ ಸಂಹಿತೆ ಇದ್ದ ಕಾರಣ ಮತ್ತು ತಮ್ಮ ಪಂಚಾಯತ್‌ನಲ್ಲಿ ವಸೂಲಿ ಸಹ ಇಲ್ಲದೆ
ಕೆಲಸ ಕುರಿತಗೊಂಡಿದ್ದು, ಜನರಿಗೆ ನೀರು ಒದಗಿಸುವ ಸಲುವಾಗಿ 13ನೇ ಹಣಕಾಸು ಬರುವವರೆಗೆ
ಉದ್ರಿ ಸಾಮಗ್ರಿ ತಂದು ನಂತರ ಮೇಲಾಧಿಕಾರಿಯವರಿಗೆ ತಿಳಿಸಿ, ಅವರು ಮೌಖಿಕವಾಗಿ ನೀಡಿದ
ಅನುಮತಿಯ ಮೇರೆಗೆ ಸಭಾ ನಡವಳಿ ಸಂಖ್ಯೆ:5/2012-13 ದಿನಾಂಕ:09/01/13ರಲ್ಲಿ ಒಮ್ಮತದ
ಠರಾವು ಪಾಸ್ ಮಾಡಿ ನಂತರ ಅನುದಾನ ಬಂದಿದ್ದು, ಈ ಬಗ್ಗೆ ದಿನಾಂಕ:15/03/13ರಂದು ಸಭಾ
ನಡವಳಿ ಸಂಖ್ಯೆ:6/2012-13ರಂತೆ ಪುನಃ ಠರಾವು ಮಾಡಿ ಕ್ರಿಯಾ ಯೋಜನೆ ತಯಾರಿಸಿ

92

ಮೇಲಾಧಿಕಾರಿಗಳಿಂದ ಅನುಮೋದನೆ ಪಡೆದು ಕಾಮಗಾರಿ ಕೈಗೊಂಡಿದೆ. ದೂರುದಾರರು ಹೇಳಿರುವಂತೆ ಯಾವುದೇ ಕಾಮಗಾರಿಯಲ್ಲಿ ಅವ್ಯವಹಾರವಾಗಿರುವುದಿಲ್ಲ. ಕುಡಿಯುವ ನೀರಿನ ಸಮಸ್ಯೆಗೆ ಕೂಡಲೇ ಕ್ರಮ ಜರುಗಿಸಿ ಸಾಲದ ರೂಪದಲ್ಲಿ ಸಾಮಗ್ರಿ ತಂದು ನಂತರ ಹಣ ನೀಡಿರುವುದು ನಿಜವಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. 1) ಭವಾನಿ ಸೇಲ್ಸ್ ಕಂಪನಿಯಲ್ಲಿ ಉದ್ರಿ ತಂದು ನಂತರ ಸಾಮಾನ್ಯ ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿದ ಪ್ರಕಾರ ಅವರಿಗೆ ಬಿಲ್ ಸಂದಾಯ ಮಾಡಲಾಗಿದೆ. 2) ಜಿಲ್ಲಾ ಪಂಚಾಯತ್‌ನಿಂದ ಕೊಳವೆ ಬಾವಿ ಕೊರೆಸಿಕೊಟ್ಟಿದ್ದು ನಿಜವಿರುತ್ತದೆ, ಆದರೆ ಪಿವಿಸಿ ಪ್ರೈವೇಟ್‌ನ ನಾವು ಮಾಡಿಸುತ್ತೇವೆ, ನೀವು ನಿಮ್ಮ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಲ್ಲಿ ಮೋಟಾರ್, ಕೇಬಲ್, ಜಿಐ ಪ್ರೈವೇಟ್ ಖರೀದಿಸಿ ಕೂಡಲೇ ಗ್ರಾಮಕ್ಕೆ ನೀರು ಸರಬರಾಜು ಮಾಡಲಾಗಿದೆ. ಈ ಒಂದೇ ಕೊಳವೆ ಬಾವಿಯಿಂದ ಉಪ್ಪುಣಿಸಿ ಗ್ರಾಮಕ್ಕೆ ಈಗಲೂ ಸಹ ನೀರು ಸರಬರಾಜು ಆಗುತ್ತದೆ. 3) ಪಂಚಾಯತ್‌ನಲ್ಲಿ 13 ಜನ ಸದಸ್ಯರಿದ್ದು, ಸಭೆಯಲ್ಲಿ ಚರ್ಚಿಸಿ ಅವರ ಹೇಳಿಕೆ ಪ್ರಕಾರ ಉದ್ರಿ ಸಾಮಗ್ರಿ ತಂದು ಹಣ ಸಂದಾಯ ಮಾಡಿದಾಗ ಸಾಮಗ್ರಿ ಖರೀದಿಸಿದ ಪ್ರಕಾರ 3 ಕೊಳವೆ ಬಾವಿಗಳ ಹೊಸದಾಗಿ ಸಾಮಗ್ರಿ ಖರೀದಿಸಿ ಒಮ್ಮೆ ಬಿಲ್ ನೀಡುವಾಗ ಬಿಲ್‌ನ ಹಣ ಅಧಿಕವಾಗಿರುತ್ತದೆ, ಆದರೆ ಪೋರ್ಜರಿ ಬಿಲ್ ತಂದರೆ ಸಭೆ ಸುಮ್ಮನಿರಲು ಸಾಧ್ಯವಿಲ್ಲ ಆದಕಾರಣ, ಸಾಮಗ್ರಿ ಖರೀದಿ ಪಂಪ್, ಮೋಟಾರ್ ಸುಟ್ಟಿದ್ದು ಸೇರಿ ಒಟ್ಟು ಬಹಳವಾಗಿದೆ. ಆದರೆ ಪೋರ್ಜರಿ ಬಿಲ್ ಸುಳ್ಳಾಗಿರುತ್ತದೆ. 4) ಉಪ್ಪುಣಿಸಿ ಯಲ್ಲಿ 6 ಕೊಳವೆ ಬಾವಿ, ಮುಳತಳ್ಳಿ ಯಲ್ಲಿ 6 ಕೊಳವೆ ಬಾವಿ, ಗುಡ್ಡದ ಮಧೆಹಳ್ಳಿ ಯಲ್ಲಿ 4 ಕೊಳವೆ ಬಾವಿಗಳಿವೆ. ಆದರೆ, ಕಳೆದ ವರ್ಷಗಳವರೆಗೂ ಸಹ ಈ ದೂರುದಾರರೇ ಎಲ್ಲಾ ಗ್ರಾಮಗಳ ಮೋಟಾರ್ ಪಂಪ್ ದುರಸ್ತಿ ಮಾಡುತ್ತಿದ್ದು, ಆಗ ಇವರು ಹೇಳಿದ್ದೆ, ಕೊಟ್ಟಿದ್ದೆ ಬಿಲ್ ಇರುತ್ತಿದ್ದು, ಆದರೆ ನೀವು ಅಧ್ಯಕ್ಷನಾದ ಬಳಿಕ ದೂರುದಾರರನ್ನು ಬಿಡಿಸಿ ಕಡಿಮೆ ದರದಲ್ಲಿ ಇವರ ತಮ್ಮ ಮತ್ತು ಅಳಿಯನ ಕಡೆ ಕೆಲಸ ಮಾಡಿಸಿದ್ದಕ್ಕೆ ಇವರು ಸ್ವಉದ್ದೇಶದಿಂದ ಈ ಸುಳ್ಳು ದೂರನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಈ ರೀತಿ ಆಸನಾ ಆದ ನೀವು ನಿಮ್ಮ ಪಂಚಾಯತ್‌ನಿಂದ ಸಕಾಲಕ್ಕೆ ನೀರು ಒದಗಿಸಿದ ಕಾರಣ 3 ಗ್ರಾಮಗಳ ಸಾರ್ವಜನಿಕರು ಮೆಚ್ಚಿಗೆ ವ್ಯಕ್ತಪಡಿಸಿರುತ್ತಾರೆ. ದೂರುದಾರರು ಸುಳ್ಳು ಮಾಹಿತಿಯ ಆಧಾರದ ಮೇಲೆ ಈ ಸುಳ್ಳು ದೂರನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದೀರಿ.

5. ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನಿಮ್ಮ ಆಕ್ಷೇಪಣೆಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ಆಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನು ಅಲ್ಲಗಳೆದು ಪ್ರತ್ಯುತ್ತರ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

೨೨

6. ದೂರಿನ ತನಿಖೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ, ಈ ಸಂಸ್ಥೆಯ ಮುಖ್ಯ ಅಭಿಯಂತರರು, ತಾಂತ್ರಿಕ ವಿಭಾಗ ರವರಿಗೆ ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ತನಿಖೆ ಕೈಗೊಂಡು ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಲೆಕ್ಕಾಧೀಕ್ಷಕರು (ಇನ್ನು ಮುಂದೆ 'ತನಿಖಾಧಿಕಾರಿಗಳು' ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರಿಗೆ ಆದೇಶಿಸಿದ್ದು, ಸದರಿಯವರು ದೂರಿನ ತನಿಖೆ ಮಾಡಿ ವರದಿಯಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಹೇಳಿದ್ದಾರೆ -

ಅ) 1ನೇ ಆಪಾದನೆಗೆ ಹಾವೇರಿ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಂಪನಿಯ ಹೆಸರಿನಲ್ಲಿ ನಕಲಿ ಬಿಲ್ ಪಡೆದು ಪಂಚಾಯತ್ ಹಣವನ್ನು ದುರುಪಯೋಗ ಮಾಡಿರುವ ಬಗ್ಗೆ - ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನೀವು ದರಪಟ್ಟಿಯ ಮೂಲಕ ಕೊಟೇಷನ್ ಪಡೆದು ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸಿ, ವೆಚ್ಚ ಭರಿಸದೇ ನೇರವಾಗಿ ಶ್ರೀ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಾರ್ಪೊರೇಷನ್, ಹಾವೇರಿ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸಿ ರೂ.1,23,422/-ಗಳ ವೆಚ್ಚ ಭರಿಸಿ, ಮೇಲಿನ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ, ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನೀವು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಸಾಬೀತಾಗಿದೆ;

ಆ) ಹಾನಗಲ್ ತಾಲ್ಲೂಕ್ ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮದ ದೊಡ್ಡಕೇರಿಯಲ್ಲಿ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗದಿಂದ ಆಗಿನ ಜಿಲ್ಲಾ ಉಸ್ತುವಾರಿ ಸಚಿವರ ಆದೇಶದಂತೆ ಬೋರ್ಡ್‌ವೆಲ್ ತೆಗೆಸಿ ನೀರು ಕೊಟ್ಟಿದ್ದು, ಅದನ್ನು ಈಗ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಹಣದಲ್ಲಿ ತೆಗೆದಿದ್ದೇವೆಂದು ಹೇಳಿ ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಿಂದ ಖರ್ಚು ಹಾಕಿ ಹಣ ದುರ್ಬಳಕೆ ಮಾಡಿರುವ ಬಗ್ಗೆ 2011-12ನೇ ಸಾಲಿನ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗದಿಂದ ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮದ ದೊಡ್ಡಕೇರಿಯಲ್ಲಿ ಬೋರ್ಡ್‌ವೆಲ್ ಕೊರೆಸಿದ್ದು, ಈ ಬೋರ್ಡ್‌ವೆಲ್‌ಗೆ ಪೈಪ್, ಪಂಪ್, ಮೋಟರ್, ಸ್ಟಾರ್ಟರ್, ಕೇಬಲ್ ಸಾಮಗ್ರಿಗಳನ್ನು ಶ್ರೀ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಾರ್ಪೊರೇಷನ್, ಹಾವೇರಿ ರವರಿಂದ ರೂ.46,315/-ಗಳಿಗೆ ಖರೀದಿಸಿ ವೆಚ್ಚ ಭರಿಸಿರುವುದು ದಾಖಲೆಯಿಂದ ಕಂಡು ಬರುತ್ತದೆ. ಇದರಲ್ಲಿ ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನೀವು ಯಾವುದೇ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಕಂಡು ಬಂದಿಲ್ಲ;

ಇ) 2012-13 ರಿಂದ 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಫೋರ್ಜರಿ ಬಿಲ್ಲುಗಳನ್ನು ಮಾಡಿ ಸುಮಾರು ರೂ.4,50,000/- ಹಣ ದುರ್ಬಳಕೆ ಮಾಡಿರುವ ಬಗ್ಗೆ ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ 3 ಗ್ರಾಮಗಳಿಗೆ ಬೀದಿ ದೀಪಗಳ ನಿರ್ವಹಣೆ, ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮಾಡಲು ವಾರ್ಷಿಕ ನಿರ್ವಹಣೆ, ಮೋಟಾರ್ ಪಂಪ್ ದುರಸ್ತಿ, ಕೇಬಲ್ ಪೈಪ್, ವಿದ್ಯುತ್ ಉಪಕರಣಗಳ ಖರೀದಿಗಾಗಿ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿ ಕೊಟೇಷನ್ ಮೂಲಕ ದರಪಟ್ಟಿಯನ್ನು ಪಡೆದು ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೇ ವಿವಿಧ ಸಂಸ್ಥೆಗಳಿಂದ ನೇರವಾಗಿ ಒಟ್ಟು ರೂ.4,73,000/- ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸಿ, ಮೇಲಿನ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿರುತ್ತೀರಿ;

92

ಈ) ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವ ಉಪ್ಪಣಿಸಿ, ಗುಡ್ಡದಮತ್ತಿ ಹಳ್ಳಿ ಹಾಗೂ ಮಳೆಧಳ್ಳಿ ಗ್ರಾಮಗಳಿಗೆ ಭೋರ್ವೆಲ್ ಅಳವಡಿಸದೇ ಹಾಗೂ ಅನುದಾನ ಮತ್ತು ವೆಚ್ಚದ ಬಗ್ಗೆ ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯ ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮದಲ್ಲಿ 6 ಭೋರ್ವೆಲ್‌ಗಳು, ಗುಡ್ಡದಮತ್ತಿ ಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ 4 ಭೋರ್ವೆಲ್‌ಗಳು, ಮಳೆಧಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ 6 ಭೋರ್ವೆಲ್‌ಗಳ ನಿರ್ವಹಣೆಗಾಗಿ ರೂ.1.16 ಲಕ್ಷಗಳ ಅನುದಾನ ಬಿಡುಗಡೆಯಾಗಿದ್ದು, ಆ ಅನುದಾನದಲ್ಲಿ ಒಟ್ಟು ರೂ.1.33 ಲಕ್ಷಗಳ ವೆಚ್ಚ ಭರಿಸಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಕೊಟೇಷನ್ ಮೂಲಕ ದರಪಟ್ಟಿಯಂತೆ ಭೋರ್ವೆಲ್ ನಿರ್ವಹಣೆಗಾಗಿ ಮತ್ತು ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೇ ನೇರವಾಗಿ ಖರೀದಿಸಿ ರೂ.1.33 ಲಕ್ಷಗಳ ವೆಚ್ಚ ಭರಿಸಿರುವುದು ಕಂಡು ಬರುತ್ತದೆ. ಆದ್ದರಿಂದ, ಈ ಮೇಲ್ಕಂಡ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನೀವು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

7. ತನಿಖಾ ವರದಿ ಪ್ರಕಾರ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ಕರ್ತವ್ಯಲೋಪಕ್ಕೆ

1) ಶ್ರೀ.ವೈ.ಬಿ.ತಳವಾರ - ಕಾರ್ಯದರ್ಶಿ ಮತ್ತು 4) ಶ್ರೀ.ಆರ್.ಎಂ.ಗೌಡಗೇರ - ಕಾರ್ಯದರ್ಶಿ, ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ರವರು ಜವಾಬ್ದಾರರಾಗಿರುವ ಕಾರಣ ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನಿಮಗೆ ತನಿಖಾ ವರದಿಗೆ ಉತ್ತರವನ್ನು ಕೇಳಲಾಯಿತು.

8. ತನಿಖಾ ವರದಿಗೆ ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನೀವು ವರದಿಯ ಅಂಶಗಳನ್ನು ಅಲ್ಲಗಳೆದು ನಿಮ್ಮ ಉತ್ತರಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದೀರಿ.

9. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ಹಾನಗಲ್ ತಾಲ್ಲೂಕ್ ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಗೆ ಸಂಬಂಧಿಸಿದ ಎಂಜಿಎನ್‌ಆರ್‌ಇಜಿಎ ಆಶ್ರಯ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ನಡೆದಿರುವ ಹಣ ದುರುಪಯೋಗಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತನಿಖಾಧಿಕಾರಿಗಳು ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ 1ನೇ ಆಪಾಧನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರೂ.1,23,422/-ಗಳ, 3ನೇ ಆಪಾಧನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರೂ.4.73 ಲಕ್ಷ ಒಟ್ಟು ಮೊತ್ತ ರೂ.5,96,422/- ದುರುಪಯೋಗವಾಗಿರುವುದು ಹಾಗೂ 4ನೇ ಆಪಾಧನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೊಟೇಷನ್ ಮೂಲಕ ದರಪಟ್ಟಿಯಂತೆ ಭೋರ್ವೆಲ್ ನಿರ್ವಹಣೆಗಾಗಿ ಹಾಗೂ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೇ ನಿಯಮ ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವುದು ಸಾಬೀತಾಗಿರುತ್ತದೆಂದು ಹೇಳಿದ್ದೀರಿ.



10. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಆಸನಾ 1 ಮತ್ತು 2 ಆದ ನಿಮ್ಮ ನೀಡಿರುವ ಉತ್ತರಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ನದರಿ ನಿಮ್ಮ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

11. ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ಕೊಟ್ಟ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966 ರ ನಿಯಮ 3 (i) ರಿಂದ (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತೀರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-09 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

- @ -

The DGO-1 and 2 have appeared on 16/6/2017 before this enquiry authority in pursuance to the service of the Article of charges.

Plea of the DGOs have been recorded and they have pleaded not guilty and claimed for holding enquiry.

The DGO-2 has submitted written statement is that,

Alleged charges against him are legally not maintainable in the eye of law. The complaint only to harass government servant and not for any other purpose hence, the complaint itself is baseless. Hence, proceedings initiated may be

an

dropped in the interest of justice. Further denying the fact that he and other persons had created false document in the name of Bhavani sales company and thereafter the amount has been misappropriated. Further denying the fact that the drilling of borewell under the scheme of district minister and thereupon alleged that the said borewell was drilling under the funds of gram Panchayat and misappropriation of funds. Further he has denied the fact that during 2012-13 and 2013-14 there was misappropriation of Rs.4,50,000/- by creating false bills.

Further he has submitted that all gram Panchayat members accordingly the resolution has been passed for provide basic necessities ie., providing drinking water etc. On the basis of resolution has been passed, requested Bhavani sales company to provide materials for repair works to supply of water etc. Accordingly Bhavani trading company had given details bills. Hence, the question of creating false bills and duping the money of the government does not arise. Further he had completely denied all the articles of charges. He had followed all the procedures and guidelines which are required to be followed under the respective scheme. Hence, prayed to drop the proceedings leveled against him.

The DGO-1 has submitted written statement is that,

Alleged charges against him are legally not maintainable in the eye of law. He has not committed any misconduct and dereliction of duty during his period. Further submitted that has not created any documents and misappropriation of any fund . Hence, prayed to drop the proceedings against him.

an

The disciplinary authority has examined Sri S. Basavarajappa s/o Bangarappa, Retired Audit Officer, Mysuru as Pw.1, Ex.P1 to 10 are got marked. The DGO-2 has examined as Dw.1 and DGO-1 has examined as Dw.2. Ex.D1 to 3 are got marked.

The DGOs have filed written brief. Heard the submissions of the disciplinary authority and DGO's side. In answer the above charge leveled against the DGO-1 is in **NEGATIVE** and charge leveled against the DGO-2 is in **AFFIRMATIVE** for the following ;

REASONS

- 3) It is the prime duty of the disciplinary authority to prove the charges that are leveled against the DGO.
- 4) The disciplinary authority has examined Sri S. Basavarajappa s/o Bangarappa, Retired Audit Officer, Mysuru as Pw.1, Ex.P1 to 10 are got marked. The DGO-2 has examined as Dw.1 and DGO-1 has examined as Dw.2. Ex.D1 to 3 are got marked. Pw.1 deposed in his chief examination that as per the direction of the Hon'ble Upalokayukta he has inspected the documents pertaining to the alleged complaint against the DGO who were the then PDO, Uppanasi gram Panchayat. Hanagal taluk, Haveri district. Further deposed that the complainant Girimallappa Jugali filed the complaint against the Present gram Panchayat, Uppanasi. As per the complaint the DGOs have created the bills, in respect of amount granted in the year 2012-12 and 2013-04 for drilling bore well and

Jan

drinking water supply, purchasing of street light electrical goods. Further deposed that after verifying the concerned document produced by the Uppanasi gram Panchayat, he has found that the DGOs without calling the quotation purchased the pump sets and other materials worth more than Rs.5000/-. Further purchased the electrical and bore well goods etc., for the amount of Rs.4,73,000/- from the Bhavani Electrical and other shops without calling the quotation by violating government order No.AaEe 01/TCE/2012, dated 21/6/2014 and KTPP rules 2000. Further he has deposed that the allegation No.1,3 and 4 made in the complaint are proved. For that the President of the gram Panchayat by name B.P Hurala Ratnamma Fakkirappa Sunagar and Secretary Y.B. Talawar and R.S.Gowdager are responsible. Further deposed that after scrutinizing of the documents he has submitted his report. As per Ex.P5 along with documents. Further Pw.1 deposed in his cross examination that the DGOs violated the above said government order dated 21/6/2014 and KTPP rules 2000.

- 5) The DGO -2 himself examined as a Dw.1 he has deposed that he was working as PDO of Uppanasi gram panchayat from 3/11/2012 to 20/6/2013. Further he has deposed that as per the resolution passed by the gram panchayat Uppanasi on 9/1/2013 he has purchased electrical goods from the Bhavani sales corporation Haveri on credit basis because of there is no fund in the gram Panchayat to fulfill urgent need of the public ie., drinking water supply then

an

he has repaid the said amount after grant released by the government. The DGO-1 examined as Dw.2 he has deposed that he was working as in charge PDO of the Uppanasi gram Panchayat from 1/4/2012 to 3/11/2012. During his period he has not purchased any materials as alleged in the charge and he has not committed any misconduct or misappropriation of any amount.

- 6) Ex.P1 is the complaint dated 24/2/2014. Ex.P2 and 3 are the complaint form No.I & II dated 25/10/2013. Ex.P4 is the documents produced by the complainant along with his complaint page 76 to 250. Ex.P5 is the investigation report dated 17/4/2015 submitted by the Pw.1 page 251-272. Ex.P6 is the document submitted by Investigating Officer along with his report page 273-278. Ex.P7 is the ledger documents in respect of Nirmala Bharat Abhiyan 2012-13. Ex.P8 is the documents in respect of the 13th Finance year plan for the year 2012-13. Ex.P9 is the documents related to MGNREGA Scheme for the year 2012-13. Ex.P10 is the documents related to Ashraya Scheme for the year 2012-13. Ex.D1 is the letter dated 11/2/2013 of PDO Uppanasi gram Panchayat to the E.O, TP, Hangal. Ex.D2 is the letter dated 11/2/2013 of PDO Uppanasi gram Panchayat to the AEE, PRE Sub division, Hangal. Ex.D3 is the action plan of gram Panchayat Uppanasi under 13th financial plan for the year 2012-13 and other documents.
- 7) Perused the evidence of Pw.1, Dw.1, 2 along with above said documents and written brief submitted by the DGOs



and articles of charge framed against the DGOs. As per the complaint the complainant made 4 allegations in his complaint. After investigation the I.O-Pw.1 submitted his report. As per his report allegation No.1, 3 and 4 are prima facie proved against the DGOs. On that basis charge framed against the DGOs.

- 8) The allegation No.1 is, the DGOs created the bills in the name of Bhavani Sales company without calling the quotation and purchased the materials in respect of drinking water supply work for Rs.1,23,422/- by violating the rules.
- 9) Perused the evidence of Pw.1 and documents produced by the both sides along with report submitted by the Pw.1 ie., Ex.P5. In Ex.P5 the Pw.1 in Para no.4.05 to 4.08 stated as follows.

4.05 ಸರ್ಕಾರದ ಆದೇಶ ಸಂ.ಆಇ/01/ಬಿಸಿಇ/2012 ದಿ: 21/6/2012ರ ಪ್ರಕಾರ ಕಛೇರಿಗಳಲ್ಲಿ ಅಗತ್ಯವಿರುವ ಸರಕು ಸಾಮಗ್ರಿಗಳನ್ನು ಮತ್ತು ಮಾರುಕಟ್ಟೆಯಲ್ಲಿ ಖರೀದಿಸುವ ಸಲುವಾಗಿ ಸಾದಿಲ್ವಾರು ವೆಚ್ಚದ ಕೈಪಿಡಿ ನಿಯಮ 1958ರ ನಿಯಮ 55 (49) (ಎ) ರಂತೆ ರೂ.5000/- ಗಳಿಂದ 1 ಲಕ್ಷದ ವರೆಗಿನ ಖರೀದಿಗಳನ್ನು ಸ್ಪರ್ಧಾತ್ಮಕ ಕೋಟೇಶನ್ (ದರ ಪಟ್ಟಿ) ಕರೆಯುವುದರ ಮೂಲಕ ಖರೀದಿಸತಕ್ಕದ್ದು ಮತ್ತು 1 ಲಕ್ಷ ಮೀರಿದ ಖರೀದಿಗೆ ಕೆ.ಟಿ.ಪಿ.ಪಿ ನಿಯಮ ಅನ್ವಯವಾಗಿದೆ ಎಂದು ತಿಳಿಸಲಾಗಿದೆ.

4.06 ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಯಲ್ಲಿ ಪಾರದರ್ಶಕತೆ ನಿಯಮ 2000 ಅಧ್ಯಾಯ 1(4)(ಇ) (ii) ರ ಪ್ರಕಾರ "in case of goods or service other than construction work the value of which does not exceed Rs.1 lakh" ಎಂದು ತಿಳಿಸಲಾಗಿದೆ.

4.07 : ಮೇಲ್ಕಂಡ ನಿಯಮಗಳ ಪ್ರಕಾರ ಕೋಟೇಶನ್ ಮೂಲಕ ಕುಡಿಯುವ ನೀರಿನ ಸಾಮಗ್ರಿಗಳನ್ನು ಮತ್ತು ಪಂಪ ಮೋಟಾರು ರಸ್ತೆ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೇ ಮೆ|| ಶ್ರೀ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಾರ್ಪೊರೇಶನ್ ಹಾವೇರಿ ಇವರಿಂದ ನೇರವಾಗಿ ಖರೀದಿಸಿ ಈ ಕೆಳಕಂಡಂತೆ ವೆಚ್ಚ ಭರಿಸಿರುವುದು ದಾಖಲೆಗಳಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆ.

Handwritten signature

ಕ್ರ.ಸಂ.1	ಸರಬರಾಜು ಸಂಸ್ಥೆಯ ಹೆಸರು	ದಿನಾಂಕ	ಬಿಲ್ಲಿನ ಮೊತ್ತ ರೂ.ಗಳಲ್ಲಿ
1.	ಶ್ರೀ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಾರ್ಪೊರೇಶನ್, ಹಾವೇರಿ	13/2/2013	37117
2.	ಶ್ರೀ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಾರ್ಪೊರೇಶನ್, ಹಾವೇರಿ	9/3/2013	20227
3.	ಶ್ರೀ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಾರ್ಪೊರೇಶನ್, ಹಾವೇರಿ	27/3/2013	66078
4.	ಶ್ರೀ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಾರ್ಪೊರೇಶನ್, ಹಾವೇರಿ	6/4/2013	91413
5.		ಒಟ್ಟು	1,23,422

4.08 : ಎದುರುದಾರರಾದ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಕಾರ್ಯದರ್ಶಿಗಳು ಸಾಮಗ್ರಿಗಳ ಖರೀದಿಗೆ ಕೋಟೀಶನ್ ಕರೆಯದೆ ಈ ಮೆಲ್ಲಂಡ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಶ್ರೀ ಭವಾನಿ ಸೇಲ್ಸ್ ಕಾರ್ಪೊರೇಶನ್ ನಿಂದ ನೇರವಾಗಿ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸಿ ರೂ.1,23,422/- ಗಳನ್ನು ವೆಚ್ಚ ಭರಿಸಿ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ದಾಖಲೆಗಳಿಂದ ಕಂಡಬಂದಿರುತ್ತದೆ.

- 10) Perused the above said report and evidence of Pw.1, Dw.1, Dw.2. The Dw.1 the DGO-2 admitted the fact that he has purchased the materials on credit basis in the Sri Bhavani Sales Corporation, Haveri as stated in the report submitted by the Pw.1. Ex.P8 page 298 -304 are the bills. Ex.P5 page 267 is the resolution passed by Uppanasi gram Panchayat on 9/1/2013. As per the said document, draught condition continued in that area and scarcity of drinking water increased and there is no sufficient fund in gram Panchayat to purchase the materials for repair of the bore well etc., for that the gram Panchayat general body give consent to purchase the materials by the PDO on credit basis and after received the grant from the

902

government to be paid the same. Ex.P5 page 267 is the resolution of the gram Panchayat, Uppanasi dated 15/3/2015. In the said proceedings amount of Rs.1,25,000/- estimated regarding the maintenance of street light and solar light, Rs.2,50,000/- for purchasing the materials and repairs in respect of drinking water supply, Rs.1,25,000/- is repair of motor, pump, starter etc., 60,000/- for repair of panchayat building and maintenance of toilets Rs.1 lakh for cleaning of drainage. But there is no document from the side of the DGO to show that there is any provision under Panchayat Raj Act or any other act and rules that they have power to purchase the materials on credit basis without calling the quotation. The DBGOs have not produced any documents to show that they have taken permission from the same from their higher authority. The Pw.1 produced the government order No.ಆಇ 01 ಟಿ.ಸಿ.ಇ 2012 ಬೆಂಗಳೂರು ಇ 21/6/2012 (page 269-270). And also cited section 4(e) (ee) of KTPP Act 1999. Considering the above said provision of law DGO purchased the materials up to Rs.5000/- without calling the quotation but the above Rs.5000/- up to 1 lakh purchased the materials by calling the quotation and after Rs.1 lakh the KTPP Act is applied. Further in respect of mini water supply scheme up to Rs.2 lakh KTPP Act is not applicable. But, quotation should be called by the DGO. Considering the bills and account ledger book there is no alleged transaction held during the period of DGO-1 who was working from 1/4/2012 to 3/11/2012 as in charge PDO of Uppanasi gram Panchayat. Hence, he has not



responsible for the same. But, the said alleged transaction took place during the period of DGO-2 who was working as Uppanasi gram Panchayat from 3/11/2012 to 20/6/2013. The DGO-2 has not produced proper documents regarding the expenditure of the alleged amount stated in the charge and also all the documentary and oral evidence clearly reveal that the DGO-2 violated the government circular with provision of KTPP Act 1999. Further there is no material evidence from the side of the DGO-2 to disprove the Ex.P5 report submitted by Pw.1 and charge leveled against him.

- 11) As per the report Ex.P5 submitted by the Pw.1 the allegation No.2 in the complaint not proved but allegation No.3 of the complaint is prima facie proved that created the forgery bills in respect of 13th financial plan for the year 2012-13 and 2013-14 and misappropriated the fund Rs.4,50,000/-. For the same the charge framed against the DGOs. The Pw.1 in his report Ex.P5 para No.8.08 to 8.09 as follows ;

8.08 ಸದರಿ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎದುರುದಾರರು ಸಲ್ಲಿಸಿರುವ ವಿವರಣೆ ಮತ್ತು ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದ್ದು ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಮೂರು ಗ್ರಾಮಗಳಿಗೆ ಬೀದಿ ದೀಪಗಳ ನಿರ್ವಹಣೆಯನ್ನು, ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮಾಡಲು ವಾರ್ಷಿಕ ನಿರ್ವಹಣೆ, ಮೋಟಾರು ಪಂಪುದುರಸ್ತಿ ಕೆಬಲ್ ಪೈಪ್ ವಿದ್ಯುತ್ ಉಪಕರಣಗಳ ಖರೀದಿಗಾಗಿ 2012-13 ಮತ್ತು 2013-14ನೇ ಸಾಲಿನಲ್ಲಿ 13ನೇ ಹಣಕಾಸು ಯೋಜನೆಯಡಿಯಲ್ಲಿ ಒಟ್ಟು ರೂ.4,73,000/- ವೆಚ್ಚ ಭರಿಸಿರುವುದು ದಾಖಲೆಯಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆ.

8.09 : ಸಕಾರದ ಆದೇಶ ಸಂ.ಆಇ/01/ಟಿಸಿಇ/2012 ದಿ 21/6/2012 ಮತ್ತು ಕೆಟಿಪಿಪಿ ಕಾಯಿದೆ 1999 ಅಧ್ಯಾಯ-1 ಸೆಕ್ಷನ್ 4(ಇ) (ii) ಪ್ರಕಾರ ಕೋಟೀಶನ ಮೂಲಕ ದರ ಪಟ್ಟಿಯನ್ನು ಪಡೆದು ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೆ ವಿವಿಧ ಸಂಸ್ಥೆಗಳಿಂದ ನೇರವಾಗಿ ಮತ್ತು 4.73 ಲಕ್ಷಗಳ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸಿ ಈ



ಮೇಲ್ಕಂಡ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘಿಸಲಾಗಿದೆ. ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಕಾರ್ಯದರ್ಶಿರವರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿದೆ ಎಂದು ದಾಖಲೆಯಿಂದ ಕಂಡುಬಂದಿರುತ್ತದೆ.

- 12) Perused the evidence of Pw.1, Dw.1 and the above said document along with report of Pw.1 there is no document from the side of the DGO to show that the DGO called the quotation before purchasing the materials as stated in the Ex.D5 report as well as the bill produced by the complainant ie., Ex.P4 and the document produced by the Pw.1 Ex.P6. As per the report and documents during the period of DGO-2 purchased the material worth Rs.60,250/- from Manjunath Electrical works, Mulatalli and Rs.4555/- from Puja Electrical, Hangal, and Rs.3230/- from OM electrical, Haveri Rs.86224/- from Veerabhadreshwara Electrical works Uppanasi, Rs.9419/- from Mataji Electricals, Haveri, Rs.29329/- materials from Vinayak Electrical, Haveri, Rs.9850/- materials from Guru Puttaraju Electrical works, Uppanasi, Rs.20390/- materials from Siddalingeswara Electrical works, Uppanasi, Rs.6250/- materials from Mruntyunjaya Electrical works, Mulatalli, Rs.243643/- materials from Bhavani sales corporation, Haveri, total amount of Rs.473039/-. Perused the bills issued by Manjunath Electrical works there is no TIN number and in the bill issued by OM electrical hardware there is no TIN and bill number. And further in bill issued by Veerabhadreswara Electricals there is no TIN number and also TIN number is not there in the bill issued by Manjunath Electrical Works, Mulatalli and there is no date in the bill issued by

an

Mrutyunjaya Electrical Works. Considering the bills and account ledger book there is no alleged transaction held during the period of DGO-1 who was working from 1/4/2012 to 3/11/2012 as in charge PDO of Uppanasi gram Panchayat. Hence, he has not responsible for the same. But, the said alleged transaction took place during the period of DGO-2 who was working as Uppanasi gram Panchayat from 3/11/2012 to 20/6/2013. Hence, the DGO-2 is responsible for the same. Considering the above said all the said alleged transaction held during the period of DGO-2 and said document clearly reveals that the DGO-2 violated the above said government circular and also provision of KTPP Act as stated by Pw.1 in his report Ex.P5. Hence, the DGO-2 is held responsible for the same.

- 13) Investigating Officer has submitted his report Ex.P5 and stated that the allegation-4 made by the complainant regarding the fact that the DGOs have purchased the materials in respect of maintenance of bore wells in Uppanasi gram Panchayat they have not called the quotation and violated the above said government circular. For the same charge framed against the DGOs. Pw.1 in his report Ex.P5 para No.8.11 and 8.12 stated as follows;

8.11 ಸರಿ ದೂರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎದುರುದಾರರು ಸಲ್ಲಿಸಿದ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯ ಉಪ್ಪಣಿಸಿ ಗ್ರಾಮದಲ್ಲಿ 6 ಬೋರವೆಲ್ ಗುಡ್ಡದಮಟ್ಟ ಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ 4 ಬೋರವೆಲ್ ಮತ್ತು ಮುಲತಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ 6 ಬೋರವೆಲ್‌ಗಳ ನಿರ್ವಹಣೆಗಾಗಿ 1.16 ಲಕ್ಷಗಳ ಅನುದಾನ ಬಿಡುಗಡೆ ಆಗಿದ್ದು ಆ ಅನುದಾನದಲ್ಲಿ 1.33 ಲಕ್ಷ ವೆಚ್ಚ ಭರಿಸಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

8.12 : ಸಕಾರದ ಆದೇಶ ಸಂ.ಆಇ/01/ಟಿಸಿಇ/2012 ದಿ 21/6/2012 ಮತ್ತು ಕೆಟಿಪಿಪಿ ಕಾಯಿದೆ 1999 ಅಧ್ಯಾಯ-1 ಸೆಕ್ಷನ್ 4(ಇ) (ii) ಪ್ರಕಾರ ಕೋಟೇಶನ ಮೂಲಕ ದರ

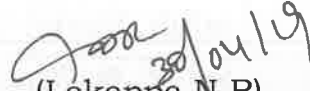
92

ಪಟ್ಟಿಯಂತೆ ಬೋರವೆಲ್ ನಿರ್ವಹಣೆಗಾಗಿ ಹಾಗೂ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೆ ನೇರವಾಗಿ ಖರೀದಿಸಿ ಈ ಮೇಲ್ಕಂಡ ನಿಯಮಗಳನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ ಗ್ರಾಮ ಪಂಚಾಯತು ಅಧ್ಯಕ್ಷರು ಮತ್ತು ಕಾರ್ಯದರ್ಶಿರವರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ.

- 14) Perused the documents produced by the Pw.1 and DGOs, there is no document furnished by the DGOs to show that they have called the quotation before purchasing the materials. The above said alleged transaction held during the period of DGO-2 only hence, it clearly reveals that the DGO-2 violated the above said government circular.
- 15) Considering the bills and account ledger book there is no alleged transaction held during the period of DGO-1 who was working from 1/4/2012 to 3/11/2012 as in charge PDO of Uppanasi gram Panchayat. Hence, he has not responsible for the same. But, the said alleged transaction took place during the period of DGO-2 who was working as Uppanasi gram Panchayat from 3/11/2012 to 20/6/2013. The DGO-2 has not produced proper documents regarding the expenditure of the alleged amount stated in the charge and also all the documentary and oral evidence clearly reveal that the DGO-2 violated the government circular with provision of KTPP Act 1999. Further there is no material evidence from the side of the DGO-2 to disprove the Ex.P5 report submitted by Pw.1 and charge leveled against him. The material documents depicts that the DGO-2 misappropriated the amount of Rs.5,96,422/- as stated in the charge and violated the government circular ಸಕಾರದ ಆದೇಶ ಸಂ.ಆಇ/01/ಟಿಸಿಇ/2012 ದಿ 21/6/2012.

There is no material evidence against the DGO-1 to prove the charge leveled against him. Thereby the disciplinary authority succeeded to prove the charge leveled against the DGO-2 only and failed to prove the charge leveled against the DGO-1.

- 16) In the above said facts and circumstances, charge leveled against the DGO-1 is not proved. The Charge leveled against the DGO-2 is proved and responsible for the amount of Rs.5,96,422/-. Hence, report is submitted to Hon'ble Upalokayukta for further action.


(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

Pw.1	Sri S. Basavarajappa s/o Bangarappa, Retired Audit Officer, Mysuru dated 9/1/2018 (Original)
------	--

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1	Complaint dated 24/2/2014
Ex.P2&3 Ex.P2(a)&3(a)	Complaint form No.I & II dated 25/10/2013 Signatures
Ex.P4	Documents produced by the complainant along with his complaint
Ex.P5 Ex.P5(a)	Investigation report dated 17/4/2015 along with documents. Signature

α

Ex.P6	Document submitted by Investigating Officer along with his report
Ex.P7	Ledger documents in respect of Nirmala Bharat Abhiyan 2012-13
Ex.P8	Documents related to MGNREGA Scheme for the year 2012-13
Ex.P9	Documents related to MGNREGA Scheme for the year 2012-13
Ex.P10	Documents related to Ashraya Scheme for the year 2012-13

iii) List of witnesses examined on behalf of DGO.

Dw.1	Sri Ramesh Nasheemaiah Gowdager, Gram Panchayat Secretary (Presently at Belagala Gram Panchayat), Uppanasi Gram Panchayat, Hangal taluk, Haveri District dated 20/7/2018 (Original)
Dw.2	Sri Y..B. Thalawar, Gram Panchayat Secretary, (Presently at Hiremallur gram Panchayat) dated 30/8/2018 (Original)

iv) List of documents marked on behalf of DGO

Ex.D1	Letter dated 11/2/2013 of PDO Uppanasi gram Panchayat to the E.O, TP, Hangal
Ex.D2	Letter dated 11/2/2013 of PDO Uppanasi gram Panchayat to the AEE, PRE Sub division, Hangal
Ex.D3	Action plan of gram Panchayat Uppanasi under 13 th financial planning for the year 2012-13 and other documents

Jan 20/04/19
(Lokappa N.R)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/437/2016/ARE-9

Multi Storied Buildings,
Dr.B.R.Ambedkar Veedhi,
Bengaluru-560 001,
Date:03/05/2019

RECOMMENDATION

Sub:- Departmental inquiry against;

- 1) Sri Y.B. Talawar, Grama Panchayath Secretary (presently at Hiremallur Grama Panchayath) Uppanasi Grama Panchayath, Hangal Taluk, Haveri District and
- 2) Sri R. Gowdager, Grama Panchayath Secretary (presently Belagala Grama Panchayath), Uppanasi Grama Panchayath, Hangal Taluk, Haveri District – Reg.

Ref:-1) Government Order No.ಗ್ರಾಅಪ 509 ಗ್ರಾಪಂಚಾ 2016 Bengaluru dated 12/09/2016.

- 2) Nomination order No.UPLOK-1/DE/437/2016 Bengaluru dated 05/10/2016 of Upalokayukta-1, State of Karnataka, Bengaluru.
- 3) Inquiry Report dated 30/04/2019 of Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru

The Government by its Order dated 12/09/2016 initiated the disciplinary proceedings against (1) Sri Y.B. Talawar, Grama Panchayath Secretary (presently at Hiremallur Grama Panchayath) Uppanasi Grama Panchayath, Hangal Taluk, Haveri District and (2) Sri R. Gowdager, Grama Panchayath Secretary (presently Belagala Grama Panchayath), Uppanasi Grama Panchayath, Hangal Taluk, Haveri District (hereinafter referred to as Delinquent Government Official's 1 and 2 for short as 'DGO-1 and DGO-2 respectively') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/437/2016 dated 05/10/2016 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 and 2 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO-1 Sri Y.B. Talawar, Grama Panchayath Secretary (presently at Hiremallur Gram Panchayath) Uppanasi Grama Panchayath, Hangal Taluk, Haveri District and DGO-2 Sri R. Gowdager, Grama Panchayath Secretary (presently Belagala Grama Panchayath), Uppanasi Grama Panchayath, Hangal Taluk, Haveri District were tried for the following charge:-

ಆ.ಸ.ನೌ. ಆದ ನೀವು - ಎಂಜಿಎನ್‌ಆರ್‌ಇಚಿಎ ಆಶ್ರಯ ಮತ್ತು ಕುಡಿಯುವ ನೀರಿನ ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ನಡೆದಿರುವ ಹಣ ದುರುಪಯೋಗಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ತನಿಖಾಧಿಕಾರಿಗಳು ತನಿಖಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಅದರಲ್ಲಿ 1ನೇ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರೂ.1,23,422/- ಗಳ, 3ನೇ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರೂ.4.73 ಲಕ್ಷ, ಒಟ್ಟು ಮೊತ್ತ ರೂ.5,96,422/- ದುರುಪಯೋಗವಾಗಿರುವುದು ಹಾಗೂ 4ನೇ ಆಪಾದನೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೊಟೀಷನ್ ಮೂಲಕ ದರಪಟ್ಟಿಯಂತೆ ಬೋರ್‌ವೆಲ್ ನಿರ್ವಹಣೆಗಾಗಿ ಹಾಗೂ ಸಾಮಗ್ರಿಗಳನ್ನು ಖರೀದಿಸದೇ ನಿಯಮ ಉಲ್ಲಂಘನೆ ಮಾಡಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ”.

4. The Inquiry Officer (Additional Registrar of Enquiries-9) on proper appreciation of oral and documentary evidence has held

that the Disciplinary Authority has failed to prove the above charge against DGO-1 Sri Y.B. Talawar, Grama Panchayath Secretary (presently at Hiremallur Grama Panchayath) Uppanasi Grama Panchayath, Hangal Taluk, Haveri District. The Disciplinary Authority has proved the charge leveled against DGO-2 Sri R. Gowdager, Grama Panchayath Secretary (presently Belagala Gram Panchayath), Uppanasi Grama Panchayath, Hangal Taluk, Haveri District and DGO-2 is responsible for misappropriation of an amount of ₹5,96,422/-.

5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. It is hereby recommended to the Government for exonerating the DGO-1 Sri Y.B. Talawar, Grama Panchayath Secretary (presently at Hiremallur Grama Panchayath) Uppanasi Grama Panchayath, Hangal Taluk, Haveri District of the aforesaid charges.


7. As per the First Oral Statement submitted by DGO-2 Sri R. Gowdager, he is due to retire from service on 31/07/2021.

8. Having regard to the nature of charge proved against DGO-2 Sri R. Gowdager, it is hereby recommended to the Government for imposing penalty of recovering a sum of ₹5,96,422/- from the salary and other allowances payable to DGO-2 Sri R. Gowdager, Grama Panchayath Secretary (presently Belagala Gram Panchayath), Uppanasi Grama Panchayath, Hangal Taluk, Haveri

District. If the entire amount cannot be recovered from the salary and allowances payable to DGO-2, the balance amount shall be recovered from the pensionary benefits payable to DGO-2 Sri R. Gowdager. It is also recommended to the Government for imposing penalty of withholding one annual increment payable to DGO-2 Sri R. Gowdager with cumulative effect.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 3/5
Upalokayukta-1,
State of Karnataka,
Bengaluru